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IN THE HIGH COURT OF PUNJAB AND HARYANA
AT CHANDIGARH

CWP No.12390 of 2017 (O&M)

Date of Decision: 27.08.2018

Divya Singla and others

..... Petitioners

Versus

Union of India and others

..... Respondents

**CORAM: HON'BLE MR. JUSTICE RAJESH BINDAL
HON'BLE MR. JUSTICE AMIT RAWAL**

Present: Mr. Deepak Gupta, Advocate
for the petitioners.

Mr. Anshuman Chopra, Advocate
for respondent No.1 to 3.

Mr. Pankaj Gupta, Addl. A.G., Punjab.

RAJESH BINDAL J.

The petitioners approached this Court seeking quashing of notice dated 15.05.2017 whereby the respondent asked the petitioner to furnish certain information with reference to levy of service tax on the fee paid for award of license for sale of liquor.

Learned counsel for respondents No.1 to 3 fairly submitted that he has received instructions to the State that in 26th meeting of GST Council held on 10.03.2018 it has been decided that no GST/Service Tax is leviable on the fee paid for grant of license sale of liquor for human consumption.

Keeping in view the statement made by learned counsel for respondents No.1 to 3, prayer made in the present petition has been rendered infructuous and the same is disposed of accordingly.

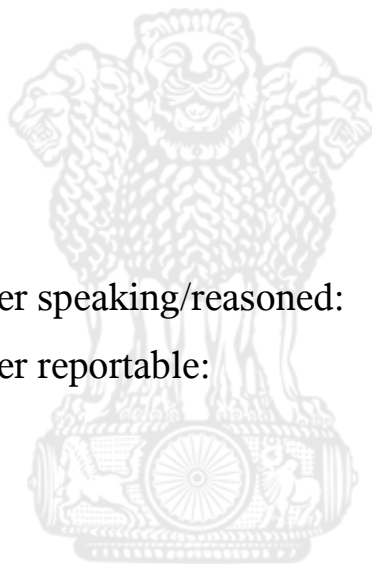
(RAJESH BINDAL)
JUDGE

(AMIT RAWAL)
JUDGE

27.08.2018
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Whether speaking/reasoned: Yes/No

Whether reportable: Yes/No



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